

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
JAINCO AUTOMOTIVE PVT LTD.**

| RELEVANT PARTICULARS | |
|----------------------|--|
| 1. | Name of corporate debtor Jainco Automotive Pvt Ltd. |
| 2. | Date of incorporation of corporate debtor 28/02/1986 |
| 3. | Authority under which corporate debtor is incorporated / registered ROC Kolkata II |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor U34103WB1986PTC040271 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor DE-15, Deshbandhu Nagar, Baguihati, North 24 Parganas, West Bengal-700059 |
| 6. | Insolvency commencement date in respect of corporate debtor May 14, 2026 |
| 7. | Estimated date of closure of insolvency resolution process November 10, 2026 (180 days from Insolvency Commencement Date) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional CA Subodh Kumar Agrawal Reg No: IBB/IPA-001/IP-P00087/2017-18/10183 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board Unit No 301, 3 rd Floor, 1 Ganesh Chandra Avenue, Kolkata, WB -700013 E-mail : subodhka@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional Unit No 301, 3 rd Floor, 1 Ganesh Chandra Avenue, Kolkata, West Bengal-700013 E-mail : ihc.jainco@gmail.com |
| 11. | Last date for submission of claims May 28, 2026 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) https://ibbi.gov.in/home/downloads (b) Not Applicable |

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of **Jainco Automotive Pvt Ltd** on **May 14, 2026**.

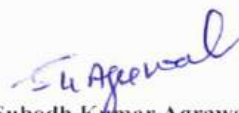
The creditors of **Jainco Automotive Pvt Ltd**, are hereby called upon to submit their claims with proof on or before May 28, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: May 15, 2026
Place: Kolkata


CA Subodh Kumar Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-P00087/2017-18/10183
AFA Valid till 31st December, 2026

DEMAND NOTICE Section 13(2)

Regional Office : Siliguri, Home Land Business Centre 2nd Floor, 3rd Mile, Sevoke Road, P.O. - Salugara, P.S. - Bhaktinagar Dist - Jalpaiguri, Pin - 734 008.



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STATEMENT OF AUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

Table with columns: Sr. No., PARTICULARS, STANDALONE (Quarter Ended, Year to Date, Previous Year Ended), CONSOLIDATED (Quarter Ended, Year to Date, Previous Year Ended). Rows include Total Income from operations, Net Profit/(Loss), Total Comprehensive Income, etc.

Notes: (a) The above is an extract of the detailed format of audited standalone and consolidated financial results for the quarter and year ended March 31, 2026 filed with National Stock Exchange of India Limited and BSE Limited under Regulation 33 and Regulation 52 of the Listing Obligations and Disclosure Requirements, 2015.

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL KOLKATA (DRT 3)

Ref. Case No. RP/185/2019 (O.A. No. 218 of 2010) ISARC LIMITED Versus M/S AISHWARYA ENTERPRISE & ORS SALE NOTICE

ASIRVAD MICRO FINANCE LTD CIN U65923TN2007PLC064550

GOLD AUCTION NOTICE The borrowers, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 16/06/2026 from 10.00 am onwards.

Table with columns: S.No., Name of corporate debtor, Date of incorporation, Authority under which corporate debtor is incorporated, etc. Includes details for Jainco Automotive Pvt Ltd.

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